

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

Original Application No.109/2005

This the 20th of September 2006

HON'BLE MR. M. KANTHAIAH, MEMBER (J).

HON'BLE MR. P.K. CHATTERJI, MEMBER (A).

R.S. Shukla, aged about 63 years, Son of late Vidyadhar Shukla, Resident of 4/137, Vikas Khand, Gomti Nagar, Lucknow-226010.

...Applicant.

By Advocate: Shri Shiv Ji Shukla.

Versus.

1. Union of India. Through Secretary, Ministry of Information & Broadcasting, 'A' Wing, Shastri Bhawan, New Delhi.
2. Chief Executive Officer, Prasar Bharti Corporation, P.T.I. Building, Parliament Street, New Delhi.
3. Director General (News), News Service Division-AIR, Prasar Bharti Corporation, Akashwani Bhawan, Parliament Street, New Delhi.

...Respondents.

By Advocate: Shri Vishal Chaudhary.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

The applicant who was posted as Prasar Bharti Correspondent at Kathmandu, Nepal vide Ex.A-1 dated 23.12.1999 filed this application claiming that the respondents be directed to reimburse the conveyance allowances already spent by him amounting to Rs. US \$ 8775, on its



equivalent in Indian currency together with interest @ 18 % per annum from the period March, 2000 to May, 2002.

2. The learned counsel for the respondents state that there was proposal to grant the conveyance allowance to the Prasar Bharti Special Correspondents posted abroad including the case of the applicant. The proposal was placed before the Prasar Bharti Board in the 49th meeting held on 12th and 13th September, 2002 but it was deferred in the meeting and as such they are not in a position to conceded the claim of the applicant.

3. In view of the above circumstances as the matter is sent to the Ministry for consideration for conveyance allowance to the Prasar Bharti Special Correspondents including the applicant, we feel that if direction issued to the respondents to get the clearance from the Finance Wing of Prasar Bharti to settle the claim of the applicant, it would cause no prejudice to the respondents.

4. In view of the above the O.A. is disposed of with a direction to the respondents to get clearance of their proposal with the consultation of Finance Wing of Prasar Bharti and take a decision as per their proposal dated 12.07.2005 and settle the claim of the applicant for payment of conveyance allowances incurred by him within a period of four months from the date of receipt of the copy of this order. No order as to costs.

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(P.K. CHATTERJI)
MEMBER (A)

(M. KANTHAIAH)
MEMBER (J)

21.9.06